

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 2453/2018

New Delhi, this the 31st day of October, 2019

**Hon'ble Sh. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Vinod Kumar Aggarwal (Aged about 61 years)
Mobile No. 9911117237
S/o Late Sh. Mam Chand,
Ex. Accountant, T.No. 302, Category- C,
R/o House No. 223, Nawada Bazar,
Najafgarh, New Delhi-110043 ...Applicant

(Through advocate- Mr Jagdish Chandra Kundlia)

Versus

Delhi Transport Corporation
Through Its Chairman-cum-M.D.
H.Q I.P. Estate, New Delhi-110002 ...Respondent

(Through advocate- Mr Koonal Tanwar for Mr Karnesh Tondon)

ORDER(ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

At the outset, Mr Jagdish Chandra Kundalia, learned counsel for applicant appeared and sought permission to withdraw the OA. Permission is granted. OA stands dismissed as withdrawn.

2.0. In the facts and circumstances, no order as to costs.

(Aradhana Johri)

(R. N. Singh)

Member(A)

Member(J)

neetu